

ORISSA ORDINANCE No. 12 OF 1979

THE ORISSA MUNICIPAL ELECTIONS (MISCELLANEOUS PROVISIONS) ORDINANCE, 1979

[Promulgated by the Governor on the 19th July 1979 published in an extraordinary issue of the Orissa Gazette, dated the 21st July 1979]

AN

ORDINANCE

TO PROVIDE FOR HOLDING OF ELECTIONS TO CERTAIN MUNICIPAL COUNCILS AND NOTIFIED AREA COUNCILS AND FOR MATTERS INCIDENTAL THERETO

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to provide for holding of elections to certain Municipal Councils and Notified Area Councils in the State of Orissa ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirtieth year of the Republic of India :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Municipal Elections (Miscellaneous Provisions) Ordinance, 1979.

(2) It shall come into force at once.

Definitions

2. In this Ordinance, unless the context otherwise requires—

(a) "Municipal Act" means the Orissa Municipal Act, 1950;

Orissa Act 23
of 1950.

(b) "Municipal Council" means a Municipal Council constituted under the Municipal Act and shall include a Notified Area Council constituted thereunder;

(c) words and expressions used in this Ordinance, but not defined herein, shall have the same meaning as assigned to them respectively, under the Municipal Act.

Holding of
fresh
elections in
respect of
certain
wards.

3. (1) A fresh election shall be held in accordance with the provisions of the Municipal Act and the rules made thereunder to the offices of Councillors in respect of the following wards on such date as may be fixed by the State Government, so, however, that the proceedings for holding such election shall be initiated on or before the 31st July 1979,—

(a) ward No. VIII of Bhadrak Notified Area in the district of Balasore.

(b) ward No. I of Khashinagar Notified Area and ward No. XI of Parlakhemundi Municipality in the district of Ganjam.

(c) ward Nos. I, II, III and IV of Keonjhar Municipality in the district of Keonjhar.

(d) ward No. II of Umerkote Notified Area in the district of Koraput.

(e) ward No. II of Khurda Notified Area in the district of Puri

(2) The fresh election held in pursuance of sub-section (1) shall, for all purposes, be deemed to be fresh election held under section 42 of the Municipal Act.

Election for
reconstitu-
tions of
Jharsuguda
Municipal
Council.

4. Notwithstanding the provisions contained in section 12 of the Municipal Act, the General election of the Chairman and the Councillors of the Jharsuguda Municipal Council shall be held in accordance with the provisions of the said Act and the rules made thereunder on such date as may be fixed by the State Government, so, however, that the proceedings for holding such election shall be initiated on or before the 31st August, 1979; and the election so held shall, for all purposes, be deemed to be a general election held under that Act.

B. D. SHARMA
GOVERNOR OF ORISSA

Dated the 19th July 1979